

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, PRINCIPAL BENCH
NEW DELHI**

Company Appeal (AT) (Ins) No. 147 of 2021

In the matter of:

Aseem Srivastav

.... Appellant

Vs.

ICICI Bank Ltd. & Anr.

.... Respondents

Present

**For Appellant:- Mr. Ramji Srinivasan, Sr. Adv. With Mr. Eshna Kumar,
Mr. Aditya Maheshwari, Ms. Shivkrit Rai, Advocates**

**For Respondent:-Mr. Anand Shankar Jha, Mr. Arpit Gupta, Advocates for
R-1**

Mr. Suresh Dobhal, Mr. Nirmal Goenka, (Intervener)

**ORDER
(Virtual Mode)**

05.04.2021: Ld. Sr. Counsel for the Appellant submits that they have filed the Rejoinder, which is taken on record. Ld. Counsel for the Respondent No. 2 has filed Status Report vide diary No. 26408. Ld. Counsel for the Respondent No. 2 is directed to provide the Status Report to the Appellant as well as Respondent No. 1 within a week.

Mr. Suresh Dobhal (Intervener) submits that he has filed an Application for intervention but the Application is not with us, the Registry is directed to find and put up with the record.

Mr. Suresh Dobhal (Intervener) further submits that he has filed an Appeal against the impugned order but he is not able to apprise the number of the Appeal which he has filed.

Cont....

In this matter, the pleadings are completed, therefore, the matter be listed for hearing. Interim order to continue till next date of hearing.

Let the matter be fixed 'For Hearing' on **29th April, 2021**.

[Justice Jarat Kumar Jain]
Member (Judicial)

[Mr. Kanthi Narahari]
Member (Technical)

SC/Kam